## <u>COURT-I</u>

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 323 OF 2017 & IA NOS. 828 & 827 OF 2017

Dated: 2<sup>nd</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

The Kerala High Tension and Extra High Tension Industrial Electricity Consumers' Association ....Appellant(s) Vs. Kerala State Electricity Regulatory Commission & Anr. ....Respondent(s)

Counsel for the Appellant(s) : Mr. M.P. Vinod

## <u>ORDER</u>

I.A. No. 827 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

At the request of learned counsel for the appellant, the matter is adjourned to <u>09.11.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vg